

*(Interruptions)*

[*English*]

SHRI MANI SHANKAR AIYAR (Mayiladuturai): Mr. Speaker, Sir, I am sure a large number of Members of the House will share the amazement I felt this morning on learning that India had voted in favour, in the United Nations, of the revocation of the Resolution classifying Zionism as form of racism. This constitutes a very major departure from our foreign policy as enunciated by Mahatma Gandhi in the 1920s, and 1930s, vis-a-vis the Palestinian problem. As this constitutes a departure from everything that we have stood for, from the time of Jawaharlal Nehru, Indira Gandhi and Rajiv Gandhi, I was wondering whether we could discover the reasons for this major departure from the Government of India.

I am certain that the Government of India would not have undertaken this very new departure without having good reasons for doing so. I think it is important that we should know the reasons for that, even before we take up the discussion under Rule 193 on the international situation.

May I therefore request the Government of India through the Minister of State for Parliamentary Affairs who is present here to ask the Minister of External Affairs to kindly make a statement on the reasons for which India had voted in favour of revocation of this Resolution which had described Zionism as a form of racism. *(Interruptions)*

MR. SPEAKER: I have called Shri B.N. Reddy to speak.

*(Interruptions)*

MR. SPEAKER: He has got as much right to speak as you have. Let him speak.

*(Interruptions)*

MR. SPEAKER: We are going to discuss the external affairs situation today itself. You can discuss it there.

*(Interruptions)*

[*Translation*]

MR. SPEAKER: Discussion has been allowed on external of affairs. So speak only on it.

SHRI B.N. REDDY (Miryalguda): Sir, there is a State Screening Committee of Telangana constituted to suggest the freedom fighters cases of Anti-Nizam Liberation struggle for merger of State into Indian Union for sanction. But this Committee, for the present, is defunct. Now as a member-concerned of the said Committee, I would like to know whether this Committee is going to be activated and would meet again. If so, I would also like to know as to when it will meet again.

Another main aspect of the freedom fighters problem is that there are bogus sanction cases. My only request to the Government is to take care of that aspect so that genuine freedom fighters do not suffer from injustice.

In this regard, I request the Government to make a clear-cut statement on the Floor of the House.

[*Translation*]

KUMARI UMABHARTI (Khajuraho): Mr Speaker, Sir, on an earlier occasion also I have raised the issue of brutal murder of Shri Shyam Sharma, our party candidate for the Agartala Assembly Constituency by election in Tripura amidst a huge crowd when the meeting was going on. On that occasion, through you, I requested the Government to send a CBI team for investigation. CBI team visited Tripura but the State Government is

not cooperating with the team at all and trying to hush up the entire episode. When the CBI team visited Tripura mainly to investigate the issues as to why were the bodyguards replaced two days before the murder and why was mobile police van not pressed into service for him while the threat to life was repeatedly being aired by the candidate and even communicated to the Election Commission. The CBI team should have investigated into these issues because this is a case of political murder and many influential persons are involved in it.

Therefore, through you, I would like to request the Central Government to issued strict direction to the State Government to cooperate with the CBI team fully sent from here to Tripura for investigation in Tamilnadu, the mines in the Neyveli area were flooded. It is believed that available machines and equipments used for the excavation of coal were submerged. The pumping of water from the mines is going in a slow pace. If the water is not drained quickly, the valuable machines and equipments will get damaged involving a huge loss for the Corporation.

This type of situation would have been avoided if preventive measures, such as, digging a canal or raising the bunds around the mines, had already been taken.

I request the Government to view this matter seriously and urgently and take steps immediately. Otherwise, apart from huge loss, the power supply to Tamil Nadu and neighbouring States will also be affected. Thanks to the rain in the catchment areas of Hydel project in Tamil Nadu, Tamil Nadu is not facing a power-cut. Taking into consideration all the aspects, I request the Hon. Minister to take steps immediately to maximise power production and prevent such incidents.

SHRI DIGVJAY SINGH (Rajgarh): Sir,

I would like to raise an important issue about one-rank one pension. (*Interruptions*)

MR. SPEAKER: You know that a committee has appointed for that. They are looking into it. Yet you want to raise it? (*Interruptions*) No, no; I am not allowing that. (*Interruptions*)

[*Translation*]

SHRI MOHAN RAWLE (Bombay South Central): Mr. Speaker, Sir, in Bombay with the closing down of NTC Mills, because of strike, thousands of mill workers have become jobless. Mill workers, rendered unemployed, want to run the mills on cooperative basis but the Government which promised to generate one crore jobs every year is not allowing such a thing. Retired mill workers have not been paid provident fund and gratuity etc. I would like to submit that it should be made mandatory for the Government departments to procure cloth from the NTC mills running in loss so as to offset their losses. Therefore, the Defence and other Government offices be directed to procure cloth from these mills and the workers willing to run closed mills on cooperative basis be allowed permission thereof. If nothing is done in this regard, then the consequences will not be good. This I would like to convey it to the Government through you, I thank you for giving me the permission.

MR. SPEAKER: Threats are not uttered in this august House.

SHRI AYUB KHAN (Jhunjhunu): Mr. Speaker, Sir, acute drought situation is prevailing in Rajasthan but till date the Government of Rajasthan has not started relief works. Fodder for cattle is not available in Rajasthan because of drought. In Rajasthan fodder is selling for Rs. 80 permaund. Poor in Rajasthan are dependent on cattle and earn their livelihood by selling milk. Sir, through you, I would like to request 1-